

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

3  
 copies of order  
 M.R. 13.5.2 alongwith  
 copies of O.A. Comm-  
 unicate to all  
 resps. by Regd.  
 free copies of  
 order M.R. 13.5.2 may  
 be handed over  
 to counsels to  
 both sides.

Ms  
 215  
 P.M.V  
 So.

required postages, free copies of this order  
 be also handed over to the counsels of both  
 sides.

*all*  
*13/08/02*

MEMBER (JUDICIAL)

Order dt. 04.08.03

On being mentioned, this disposed of  
 case is taken up.

M.A.No.1089/02 has been filed  
 in this case, by the Respondents, seeking  
 extension of time to comply the final direction  
 given in this O.A. Mr.A.K.Bose, learned Sr.  
 Standing counsel has disclosed that the order  
 has already been complied with on 28.2.03.

Wherefore, this M.A., having already  
 become infructuous, ~~hence~~ the same is disposed  
 -of.

*Sub*  
 Vice Chairman

*Sub*  
 Member (J)